

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1193
ANSWERED ON:07.03.2002
SHORTAGE OF JUDGES
NARESH KUMAR PUGLIA;SHYAMA SINGH

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether attention of the Government has been drawn to the newsitem captioned `Burdened courts short of 50% judges` as reported in the `Times of India` dated February 2,2002:
- (b) if so, the facts thereof and the reaction of the Government thereon;
- (c) whether the Government have formulated any plans to fill up the vacancies of judges in subordinate courts of Delhi to clear the pending cases; and
- (d) if so, the details thereof?

Answer

MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS (SH. ARUN JAITLEY)

(a) to (d): Yes ,Sir.

As per the available information, the total number of sanctioned posts of Judicial Officers is 385, out of which 146 posts are vacant in the subordinate courts of Delhi as on 1.6.2001..

The Government of NCT of Delhi and the High Court of Delhi have been periodically requested to fill up vacant posts in the Subordinate District Judiciary of NCT of Delhi. Minister of Law, Justice and Company Affairs has also vide his d.o. letter of 4th April 2001, requested Chief Minister, Government of NCT of Delhi and Chief Justice Delhi High Court to take early steps for filling up of existing vacancies in subordinate judiciary on priority.

As per Delhi Judicial Rulfs, 1970, written examination for recruitment to the judicial service is` conducted by the High Court of Delhi and on the recommendations of this Court, the Administrator, Delhi appoints the candidates. A `Written Screening Test` has already been held for filling up of vacancies from the quota of Bar in respect of 29 posts of the Delhi Higher Judicial Service. A Delhi Judicial Service Examination was held in September/October, 2000 to fill up vacancies in Delhi Judicial Service. However, declaration of the result of the said Examination was stayed by Hon`ble Supreme Court in a Civil Writ. After the judgement of the Supreme Court, an advertisement has been published by the Delhi High Court to fill up the remaining vacancies.